

STATEMENT OF ACTION ON RECOMMENDATIONS IN ANNUAL REPORT OF THE COMMISSIONER FOR SCHEDULED CASTES AND SCHEDULED TRIBES.

Shri Lal Bahadur Shastri: I beg to lay on the Table a statement of action taken or proposed to be taken on recommendations made by the the Commissioner for Scheduled Castes and Scheduled Tribes in his Annual Report for the year 1959. [Placed in Library, see No. LT-668/63.]

NOTIFICATIONS UNDER PERSONAL INJURIES (EMERGENCY PROVISIONS) ACT

The Deputy Minister in the Ministry of Labour and Employment (Shri R. K. Malaviya): I beg to lay on the Table a copy of each of the following papers under sub-section (7) of section 3 of the Personal Injuries (Emergency Provisions) Act, 1962:—

- (i) The Personal Injuries (Emergency Provisions) Scheme, 1962 published in Notification No. S.O. 40 dated the 5th January, 1963;
- (ii) The Personal Injuries (Emergency) Regulations, 1962, published in Notification No. S.O. 41 dated the 5th January 1963. [Placed in Library, see No. LT-669/63.]

12.08 hrs.

PRESIDENT'S ASSENT TO BILLS

Secretary: Sir, I lay on the Table following four Bills passed by the Houses of Parliament and assented to by the President since a report was last made to the House on the 10th December, 1962:—

- (1) The Gift-tax (Amendment) Bill, 1962.
- (2) The Taxation Laws (Amendment) Bill, 1962.
- (3) The Manipur (Sales of Motor Spirit and Lubricants) Taxation Bill, 1962.

- (4) The Delhi Motor Vehicles Taxation Bill, 1962.

Sir, I also lay on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following twenty Bills passed by the Houses of Parliament and assented to by the President since a report was last made to the House on the 10th December, 1962:—

- (1) The Foreigners Law (Application and Amendment) Bill, 1962.
- (2) The Companies (Amendment) Bill, 1962.
- (3) The Electricity (Supply) Amendment Bill, 1962
- (4) The Hindu Adoptions and Maintenance (Amendment) Bill, 1962.
- (5) The Metal Tokens (Amendment) Bill, 1962.
- (6) The Pondicherry (Administration) Bill, 1962.
- (7) The Petroleum Pipelines (Acquisition of Right of User in Land) Bill, 1962.
- (8) The Defence of India Bill, 1962.
- (9) The Customs Bill, 1962.
- (10) The State-Associated Banks (Miscellaneous Provisions) Bill, 1962.
- (11) The Warehousing Corporations Bill, 1962.
- (12) The Personal Injuries (Emergency Provisions) Bill, 1962.
- (13) The Multi-unit Co-operative Societies (Amendment) Bill, 1962.
- (14) The Delimitation Commission Bill, 1962.
- (15) The Emergency Risks (Goods) Insurance Bill, 1962.

- (16) The Emergency Risks (Factories) Insurance Bill, 1962.
- (17) The Workmen's Compensation (Amendment) Bill, 1962.
- (18) The Working Journalists (Amendment) Bill, 1962.
- (19) The Constitution (Thirteenth Amendment) Bill, 1962.
- (20) The Constitution (Fourteenth Amendment) Bill, 1962.

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12.9 hrs.

STATEMENTS ON RAILWAY ACCIDENTS

(i) COLLISION AT UMESHNAGAR

The Deputy Minister in the Ministry of Railways (Shri Shah Nawaz Khan): There are two statements.

On behalf of Shri Swaran Singh, I beg to make a statement on the collision between the Avadh-Tirhut Mail and a Passenger train on the 4th January 1963 at Umeshnagar station on the North-Eastern Railway.

With profound regret, I rise to make a statement on the unfortunate collision which took place at Umeshnagar Station of the North Eastern Railway in the early hours of 4th January, 1963.

At about 04.00 hours that day, 35Up Passenger train was being received on the main line at Umeshnagar railway station situated between Barauni and Khagaria stations on the Barauni-Katihar section of the North Eastern Railway. Even before this train had come to a complete stop at the station, the 2 Down Avadh-Tirhut Mail which was due to cross at this station came running on the same line and collided with the 35 Up Passenger train. The engines of both the trains were badly damaged. The first three bogies next to the engine of the passenger train and the first two bogies of the Mail train got de-

railed, telescoped and capsized. The fourth and fifth bogies of the Mail train caught fire.

As a result of this accident, 37 persons died and 86 received injuries. Of these 18 were discharged after first aid. Of the remaining 68 persons, 36 sustained simple injuries and 32 grievous.

Immediately on receipt of information of this accident, medical aid was rushed from Mansi, Khagaria and Barauni stations and the same reached the site of the accident within a short while. Fifty-five of the injured persons were sent to the Khagaria Civil Hospital in the first instance and latter some of them were transferred to Darbhanga Civil Hospital at Laheria Sarai and to Saharsa and Purnea Hospitals. The remaining 13 were sent to the Railway Hospital at Samastipur. According to the latest information 25 persons are still in hospitals and are reported to be progressing satisfactorily.

The General Manager and Heads of the Departments of North Eastern Railway immediately proceeded to the site.

The Deputy Minister for Railways, Shri Shah Nawaz Khan and a Member of the Railway Board also visited the site and the injured in hospitals the next day.

Some voluntary organisations from Khagaria and a team of staff and students from the Medical College, Patna, also rushed to the site of the accident and rendered valuable assistance in the work of succour to the injured and distressed.

The Commissioner of Railway Safety visited the site of accident on 6th January and started his investigation the next day. According to his preliminary findings, the collision was due to the failure of Railway Staff.

The Bihar State Government have been approached to recommend a judicial officer for appointment as a